FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF T&U SYSTEMS AUTOMOBILES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**T&U SYSTEMS AUTOMOBILES PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	15/09/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U52190MH2009PTC195795**
5.	Address of the registered office and principal office (if any) of corporate debtor	**56, STATE BANK COLONY, GOPAL NAGAR, NAGPUR MH 440022 IN**
6.	Insolvency commencement date in respect of corporate debtor	CIRP order pronounced on **09.01.2024** Order received/communicated on **29.01.2024**
7.	Estimated date of closure of insolvency resolution process	**07.07.2024** (180 days from the date of pronouncement of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name** –IP. Megha Agrawal (Partner in Synergy Insolvency Professionals LLP) **Registration Number** -IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**- 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur -440012 (M.S.) **Email:** ip.meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Synergy Insolvency Professionals LLP** Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. E-Mail: **cirp.tusystems@gmail.com**
11.	Last date for submission of claims	**12/02/2024**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: NA

MEGHA AGARWAL IBBI/IPA No. 12272 INSOLVENCY PROFESSIONAL

Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **T&U SYSTEMS AUTOMOBILES PRIVATE LIMITED** (order dated 09.01.2024, order received/communicated on 29.01.2024)

The creditors of **T&U SYSTEMS AUTOMOBILES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry no.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

MEGHA AGARWAL
IBBI
M. No.
12272
INSOLVENCY PROFESSIONAL

Date: 31.01.2024
Place: Nagpur

SD/-
IP Megha Agrawal
Interim Resolution Professional
For T&U Systems Automobiles Private Limited
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to – 02.10.2024
Email: cirp.tusystems@gmail.com

Address registered with IBBI: - 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur 440012.
Email: ip.meghaagrawal@gmail.com

FROM THE FRONT PAGE

15 PFI workers get death...

The court had accepted the prosecution's argument that they were also liable for the common offense of murder under IPC Section 149 (Every member of unlawful assembly guilty of offence committed in prosecution of common object), Padickal said.

The court found three persons (Accused number 13 to 15) who hatched the conspiracy for this crime to be convicted of murder.

As a result, the court had found all the 15 accused in the case guilty of murder.

They were also found guilty under various other sections of the Indian Penal Code.

Responding to the court verdict, BJP state president K Surendran said the deceased Sreenivasan "got justice."

"Finally truth prevails--Ranjith Sreenivasan, the great martyr got justice today...We are happy with the judgement," and welcome it wholeheartedly, he added.

10-year prison to Imran...

The PTI leaders confirmed the development by saying that it was a "sham case with no access to media or public."

"Legal team will challenge the decision in a higher court and hopefully will get this sentence suspended, given the poor proceedings of a case when Islamabad High Court had annulled proceedings twice, ordered access to media and public but on the contrary, access of legal team was denied, and a decision reached in a haste," the party said in WhatsApp message. The PTI leaders were first indicted in October 2023 but the process was reversed by the Islamabad High Court while ruling against in-camera proceedings. They were indicted again in December.

Money laundering case: ED...

"benami" and some "incriminating" documents during the day-long operation.

Soren, 48, who reached Ranchi on Tuesday, has informed the ED that he is ready to depose before them on Wednesday at his residence in the state capital around 1 pm. A party official said in Ranchi that all the legislators of the Jharkhand Mukti Morcha-led ruling alliance in Jharkhand have been asked not to leave the state capital and to attend a meeting on Tuesday to discuss the current political situation in the state.

The investigation pertains to a "huge racket of illegal change of ownership of land by the mafia" in Jharkhand, according to the central probe agency.

The ED has so far arrested 14 people in the case, including 2011-batch IAS officer Chhavi Ranjan who served as the director of the state's Social Welfare Department and deputy commissioner of Ranchi.

An employee of the Jharkhand land revenue department, Bhanu Prasad Prasad, was also arrested by the agency in the case.

'Maharashtra Bhushan' ...

Marathi film 'Janaka'. Since then, he has worked in over 250 Marathi films, mostly in comic roles, besides acting in more than 50 Bollywood movies and 10 television serials, along with a dozen theatre productions. He has teamed with up actors like Laxmikant Berde and Sachin Pilgaonkar in different films.

Some of the prominent Bollywood films in which Saraf could be seen include 'Damaad', 'Pratighat', 'Benaam Badshah', 'Aa Gale Lag Ja', 'Karan Arjun', 'Army', 'Koyla', 'Gupt', 'Yes Boss', 'Pyar Kiya To Darna Kya', 'Khubsoorat', 'Joru Ka Gulam', 'Jodi No. 1' and 'Singham', among others.

Saraf was also seen prominently on various channels in teleserials like 'Hum Paanch', 'Professor Pyarelal', 'Aa Bail Mujhe Maar', 'Ye Chhoti Badi Batein', 'Don't Worry Ho Jayega', and many more in both Hindi and Marathi.

Over the years, he has been decorated with several awards and honours, including Maharashtra State Film Award 'Pandu Havaldar'), 10 State Government Awards for acting in Marathi films, Marathi Filmfare and Screen Awards, and now the latest feather of Maharashtra Bhushan Award-2023.

Willing to discuss every...

and said the Government was ready to discuss every issue during the brief session.

The session will be the last one of the present Lok Sabha before parliamentary elections are announced.

Defence Minister and Deputy Leader in the Lok Sabha, Rajnath Singh, Parliamentary Affairs Minister Joshi and his deputy Arjun Ram Meghwal represented the Government at the meet.

Congress' K Suresh, TMC's Sudip Bandopadhyay, DMK's T R Baalu, Shiv Sena's Rahul Shewale, Samajwadi Party's S T Hasan, JD(U)'s Ram Nath Thakur and TDP's Jayadev Galla were among the leaders present at the meeting at the Parliament House complex. Congress MP Pramod Tiwari, who represented the Leader of the Opposition in Rajya Sabha Mallikarjun Kharge, said he raised the issue of the "violent attack" on the Bharat Jodo Yatra led by Rahul Gandhi in Assam and the State Government's curbs on it.

An "unwritten dictatorship" prevails in the country, he said and accused the central government of misusing probe agencies such as the CBI and the ED to target opposition leaders such as Jharkhand Chief Minister Hemant Soren and RJD supremo Lalu Prasad.

Baloch freedom fighters...

The rockets were fired from nearby mountains and exploded in different areas of Mach town.

After firing rockets, terrorists attacked a camp of the security forces near the central jail and also entered the Mach railway station.

Announcements were then made from loudspeakers for the people to remain indoors as the firing continued, the official said.

The Inspector General Prisons in Balochistan, Shuja Kasi, confirmed that rockets hit the walls of the residential colony of the Mach jail.

"Mortar shells and rockets exploded close to the walls of the colony," he said, adding that no casualty was reported so far.

3 troopers martyred, 14...

(DRG) was out to carry out search operation towards forested Jonaguda and Aliguda, bordering Sukma and Bijapur district.

While the security personnel were passing through a forested patch near Tekalgudem under Jagargunda police station limits, they came under indiscriminate firing of the ultras.

The brave-hearts also launched retaliatory attack, forcing the Naxals to flee away, taking shelter of dense forest cover. During the face off, atleast three security personnel are reported to have attained martyrdom while 14 others are critically injured. The injured have been airlifted to Raipur for better medical care.

ED questions Tejashwi in 'land-for-jobs' scam

PATNA, Jan 30 (PTI)

RASHTRIYA Janata Dal (RJD) leader Tejashwi Yadav is being questioned by ED sleuths here in connection with the agency's money laundering probe into the alleged land-for-jobs scam, officials said.

The former Bihar Deputy Chief Minister reached the ED office around 11.35 am, they said.

His father and RJD supremo Lalu Prasad was questioned by the probe agency's officials for over nine hours on Monday regarding the same case.

The central probe agency had on January 19 issued fresh summons for questioning Prasad and Yadav.

Earlier in the day, RJD MP Manoj Jha asserted that the BJP's top leadership is "afraid" of opposition parties, and it is targeting them by "misusing" central investigation agencies.

"The BJP is using the ED, CBI and IT Department against those it is afraid of... That is why it is trying to break (opposition parties) through these central agencies," he told PTI.

Shakti Singh, RJD's Member of Legislative Council (MLC), claimed, "It's a known fact that Tejashwi Yadav was a minor at the time when the alleged scam took place. BJP leaders are ruffled as he provided a large number of jobs to people in the previous 'Mahagathbandhan' government in Bihar."

The RJD was a key constituent of the 'Mahagathbandhan'.

Reacting to the RJD's allegations, Bihar Deputy Chief Minister and BJP leader Samrat Choudhary told reporters, "When Lalu Prasad was the CM, he was involved in the fodder scam. When he was the Railways Minister, the land-for-jobs scam took place... The ED will certainly investigate the case."

The 'land-for-jobs' scam pertains to appointments in the Railways allegedly in return for land parcels between 2004 and 2009.

Hindu side moves apex court for ASI survey of 'Shivling' in sealed area of Gyanvapi mosque

NEW DELHI, Jan 30 (PTI)

HINDU women plaintiffs have moved the Supreme Court seeking direction to the Archeological Survey of India to determine the nature and associated features of a 'Shivling', claimed to have been found at Varanasi's Gyanvapi mosque, in the sealed area.

In a separate application, the four Hindu women, who are the original plaintiffs in the suit pending before the Varanasi court, also sought vacation of the top court's May 19, 2023, order by which it had deferred the scientific survey, including carbon dating, to determine the age of the 'Shivling' as directed by the Allahabad High Court on May 12, 2023.

The plaintiffs submitted that the exact nature of the 'Shivling' can be determined after removing the artificial/modern walls/floors surrounding it and by undertaking a survey of the entire sealed area by excavation and using other scientific methods. The application filed through advocate Vishnu Shankar Jain said the direction be issued to the ASI to submit a report within the time provided by the court.

"It is submitted that for a proper and effective investigation, it is necessary that the ASI may be directed to undertake necessary excavation and use other scientific methods around the Shivlingam (being claimed by Muslims as a fountain) for determining the nature of Shivlingam and associated features without causing any damage to the object after removing artificial/modern walls/floors surrounding the Shivlingam," it said.

Indian Navy rescues two hijacked vessels in Arabian Sea

Officials with the captured pirates during an anti-piracy operation by INS Sumitra, rescuing Fishing Vessel Al Naeemi and her Crew (19 Pakistani Nationals) from 11 Somali Pirates off the East Coast of Somalia. (PTI)

NEW DELHI, Jan 30 (PTI)

THE Indian Navy rescued an Iranian-flagged fishing vessel with 19 Pakistani crew members and a Sri Lankan trawler in two swift operations after armed pirates hijacked the boats in the Arabian Sea amid deteriorating security situation arising out of Iran-backed Houthi rebels targeting various cargo ships in the region.

Indian warship INS Somalia rescued fishing vessel (FV) Al Naeemi from 11 Somali pirates off the east coast of Somalia on Monday, in the second such rescue of an Iranian-flagged vessel in the troubled region, officials said.

In total, the Indian Navy rescued three hijacked vessels in the Arabian Sea since January 28. "Indian naval ship Sumitra, having thwarted the piracy attempt on FV Iman, has carried out yet another successful anti-piracy operation off the east coast of Somalia, rescuing fishing vessel Al Naeemi and her 19 Pakistani crew from 11 Somali pirates," Navy spokesperson Commander Vivek Madhwal said.

The warship had responded to a distress call from FV Iman on January 28 and rescued the vessel and its 17 Iranian crew members from armed pirates. In another mission on Monday, the Indian Navy along with naval forces of Sri Lanka and Seychelles, rescued a fishing vessel after it was hijacked in the sea lanes east of Mogadishu.

The Sri Lankan-flagged fishing trawler Lorenzo Putha was hijacked by three pirates on January 27, Madhwal said.

"In a coordinated multilateral response to the hijacking of a Sri Lankan fishing vessel, the Indian Navy in collaboration with Seychelles defence forces and Sri Lankan Navy successfully intercepted and rescued the hijacked vessel," he said.

Nitish Kumar's new Govt to seek trust vote on Feb 10

PATNA, Jan 30 (PTI)

THE new NDA Government in Bihar led by Chief Minister Nitish Kumar will seek a trust vote in the assembly on February 10, according to a notification issued on Tuesday.

The Government will seek the trust vote on the first day of the budget session after the customary address by Governor Rajendra Vishwanath Arlekar to both Houses of the legislature, the notification issued by the Parliamentary Affairs Department said.

Kumar, the president of the JD(U), took oath as Chief Minister of Bihar for a record ninth time on Sunday after a dramatic volte-face.

2 killed in fresh Manipur violence

IMPHAL, Jan 30 (PTI)

TWO village volunteers were killed and two others injured after their camp was attacked in Manipur on Tuesday, police said.

The incident happened at the camp situated near Kadangband village in Lamshang area at the border of the Imphal West and Kangpokpi districts, they said. The deceased were identified as N Michael, 33, and M Khaba, 23, they added. "Two individuals were killed in a firing incident between armed miscreants at bordering area of Kangpokpi and Imphal West districts," the Police Control Room said in a statement. The injured persons were taken to the Regional Institute of Medical Sciences in Imphal for treatment, officials said. After the camp was attacked, the village volunteers retaliated, resulting in a gunfight. "Following the retaliation, the attackers retreated, regrouped and attacked again. The gunfight is underway," a police officer said.

RATURI TO BE FIRST WOMAN CHIEF SECY OF U'KHAND: IAS officer Radha Raturi will be the first woman Chief Secretary of Uttarakhand, officials said on Tuesday.

Ministry Of Micro, Small & Medium Enterprises,Govt. Of India
MSME TECHNOLOGY DEVELOPMENT CENTRE (CDGI)
A1/1, Industrial Area, Firozabad 283203, U.P | www.cdgiindia.net

GEM REGISTRATION E-MARKETING, Contracts & E-Tender

Start your Business with Government E-Marketplace

Course Duration 2 Days (ONLINE) Date: 03 & 04 February 2024 Time : 5:30 PM to 8:30 PM

Course Content: Introduction of Government e-Marketplace, Product upload, E-tendering, Supply, E-procurement, Provision for Make in India Policy for GeM, Custom Bid/Catalogue Based Bid, Payment Process.. More

Fees : Rs.3,000/- (Study material in soft copy shall be provided)

FEE PAYMENT ONLY IN MSME TDC CDGI ACCOUNT

Coordinator: 8603769900, 9818528498

Government of India certificate will be awarded

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF T&U SYSTEMS AUTOMOBILES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	T&U SYSTEMS AUTOMOBILES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/09/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. of corporate debtor	U52190MH2009PTC195795
5.	Address of the registered office and principal office (if any) of corporate debtor	56, STATE BANK COLONY, GOPAL NAGAR, NAGPUR MH 440022 IN
6.	Insolvency commencement date in respect of corporate debtor	CIRP order pronounced on 09.01.2024 Order received/communicated on 29.01.2024
7.	Estimated date of closure of insolvency resolution process	07.07.2024 (180 days from the date of pronouncement of order)
8.	Name and the registration number of the insolvency professional acting as interim resolution professional	Name –IP. Megha Agrawal (Partner in Synergy Insolvency Professionals LLP) Registration Number - IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur -440012 (M.S.) Email: ip.meghaagrawal@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	Synergy Insolvency Professionals LLP Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. E-Mail: cirp.tusystems@gmail.com
11.	Last date for submission of claims	12/02/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **T&U SYSTEMS AUTOMOBILES PRIVATE LIMITED** (order dated 09.01.2024, order received/communicated on 29.01.2024)

The creditors of **T&U SYSTEMS AUTOMOBILES PRIVATE LIMITED,** are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry no.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Date: 31.01.2024
Place: Nagpur
IP Megha Agrawal
Interim Resolution Professional
For T&U Systems Automobiles Private Limited
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to – 02.10.2024 **Email:** cirp.tusystems@gmail.com
Address registered with IBBI: - 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur 440012.
Email: ip.meghaagrawal@gmail.com

कार्यालय नगर पंचायत पोंभूर्णा
तालुका - पोंभूर्णा, जिल्हा - चंद्रपूर (म.रा.)
(ISO 9001:2015 प्रमाणित कार्यालय)
☎ 07171-299005 nppombhurna@gmail.com

जावक क्र./न.पं.पों./आ.वि./ 2024/ 3486 दि. 30/01/2024

आरोग्य विभाग
ई-निविदा सुचना

पोंभूर्णा नगर पंचायत क्षेत्रांतर्गत सर्व प्रकारचे घनकचऱ्याचे एकात्मिक व्यवस्थापन करण्याकरीता नागरी घनकचरा व्यवस्थापन व हाताळणी अधिनियम 2016 नुसार काम करण्यासाठी निविदा मागविण्यात येत आहे. निविदेचा विस्तृत नमुना महाराष्ट्र शासनाच्या http://mahatenders.gov.in या वेबसाईटवर पाहण्यास उपलब्ध आहे.

अ.क्र.	कामाचे नाव	कामाची अंदाजपत्रकीय किंमत	अनामत रक्कम	निविदा प्रपत्र किंमत
1	वैशिष्टयपूर्ण योजना निधी अंतर्गत नगर पंचायत पोंभूर्णा क्षेत्रामध्ये पोंभूर्णा शहरातील घरोघरी जाऊन कचरा संकलन करणे, कचऱ्याची वाहतुक करणे व गोळा केलेल्या कचऱ्यावर प्रक्रीया करणे.	रु. 76,75,867.00	रु. 76,759.00	रु. 5000.00

ई-निविदा वेळापत्रक

ई-निविदा पहावयास उपलब्ध आहे	दिनांक 31/01/2024 ते दिनांक 08/02/2024 पर्यंत
ई-निविदा स्विकृतीचा अंतिम दिनांक व वेळ	दिनांक 08/02/2024 सायंकाळी 05.00 वाजेपर्यंत
शक्य झाल्यास ई-निविदा उघडण्यात येईल	दिनांक 09/02/2024 सकाळी 11.00 वाजता

स्वा/- नगराध्यक्षा नगर पंचायत पोंभूर्णा
स्वा/- उपाध्यक्ष नगर पंचायत पोंभूर्णा
स्वा/- मुख्याधिकारी नगर पंचायत पोंभूर्णा

NAGPUR IMPROVEMENT TRUST
(www.mahatenders.gov.in)

e-TENDER NOTICE No. 24/2023-24

Sealed Percentage Rate/ Item Rate e-tenders are invited from Non Registered / Registered Contractors with N.I.T. / N.M.R.D.A./ P.W.D. / N.M.C. or other Govt. Deptt. as per eligibility criteria for **One** Development Works. The details of works will be uploaded in tender website i.e. www.mahatenders.gov.in

Sr. No.	Name of Work	Amount of work / E.M.D. in Rs.	Time Limit in Months	Eligibility / Tender cost in Rs.	Division
1	Additional work of Anubhuti Inclusive Park at Kh No. 14, Mouza – Pardi, Nagpur under S.I.P.D.A. Scheme.	2,38,78,652.67 1,50,000.00	10	As per tender document 5,500/-	East

Schedule of Tender Process :-

Sale of Tender Form	from 02.00 P.M. on dated 01.02.2024 upto 02.00 P.M. on dated 15.02.2024
Receipt/ Submission of Bid	from 02.00 P.M. on dated 01.02.2024 upto 02.00 P.M. on dated 15.02.2024
Pre-bid Meeting	On 4.00 P.M. on Dt. 08.02.2024 in the office of Superintending Engineer (HQ), Station Road, NIT Head Office, Sadar, Nagpur.
Opening of Technical Bid	Date 16.02.2024 at 02.00 P.M. or as decided by N.I.T.

Note :- The detailed tender notice will be available on tender website www.mahatenders.gov.in, NIT's website www.nitnagpur.org and on NIT's official social media pages i.e. Instagram, Facebook & Twitter.

-sd-
Advt.No.: S.E.(HQ)/66/2023-24
Dated : 30.01.2024
Superintending Engineer (HQ),
Nagpur Improvement Trust, Nagpur

NAGPUR METROPOLITAN REGION DEVELOPMENT AUTHORITY

e-TENDER NOTICE No. 25/2023-24

Sealed Percentage Rate / Item Rate e-tenders are invited from Non-registered / Registered Contractors with N.M.R.D.A. / N.I.T. / P.W.D. / N.M.C. or other Govt. Dept. as per eligibility criteria for **Two** Development Works. The details of work will be uploaded in tender website i.e. www.mahatenders.gov.in

Schedule of Tender Process :-

Schedule for T.No. 01 :-	
Sale of Tender Form	Date **02.02.2024** from 02.00 P.M. to 2.00 P.M. on Date **20.02.2024**
Receipt/ Submission of Bid	Date **02.02.2024** from 02.00 P.M. to 2.00 P.M. on Date **20.02.2024**
Pre - Bid Meeting	On 4.00 P.M. on Date **08.02.2024** in the office of Superintending Engineer (NMRDA), Station Road, NMRDA Head Office, Sadar, Nagpur.
Opening of Technical Bid	Date **21.02.2024** at at 2.00 P.M. or as decided by N.M.R.D.A.
Schedule for T.No. 02 :-	
Sale of Tender Form	Date **02.02.2024** from 02.00 P.M. to 2.00 P.M. on Date **12.02.2024**
Receipt/ Submission of Bid	Date **02.02.2024** from 02.00 P.M. to 2.00 P.M. on Date **12.02.2024**
Opening of Technical Bid	Date **13.02.2024** at at 2.00 P.M. or as decided by N.M.R.D.A.

Note :- The detailed tender notice will be available on tender website **www.mahatenders.gov.in**, **NMRDA** website **www.nmrda.org**, **NIT** website **www.nitnagpur.org** and also on official social media pages of NMRDA i.e. Instagram, Facebook & Twitter.

-sd-
Advt.No. S.E.(NMRDA)/40/2023-24
Dated : 30.01.2024
Superintending Engineer,
Nagpur Metropolitan Region Development Authority

TATA

टाटा कॅपिटल हाऊसिंग फायनान्स लिमिटेड

नोंदणीकृत पत्ताः 11वा मजला, टॉवर ए, पेनिन्सुला बिझनेस पार्क, सेनापती बापट मार्ग, लोअर परेल, मुंबई-400013
शाखेचा पत्ताः दुसरा मजला, श्री आर्केड, घर क्र. 186, प्लॉट क्र. 130/19, रेड क्रॉस रोड, गांधी चौक, सदर, नागपूर 440001

अचल मालमत्तेच्या विक्रीसाठी विक्री सूचना

(सिक्युरिटी इंटरेस्ट (एनफोर्समेन्ट) रुल्स, 2002 च्या नियम 9(1) सह वाचण्यात येणाराया नियम 9(1) अंतर्गत)
सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनॅन्शिअल ॲसेट्स अँड एनफोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, 2002 अंतर्गत अनामत मत्तेच्या विक्रीसाठी ई-लिलाव विक्री सूचना.

याद्वारे सर्वसामान्य जनतेस आणि कर्जदार/सह-कर्जदार किंवा त्यांचे कायदेशीर वारस/ प्रतिनिधी (कर्जदार) यांना सूचित करण्यात येते की टाटा कॅपिटल हाऊसिंग फायनान्स लि. (''टीसीएचएफएल'') यांचेकडे तारण असलेल्या खाली नमूद अचल मालमत्तेचा टाटा कॅपिटल हाऊसिंग फायनान्स लि. (टीसीएचएफएल) च्या प्राधिकृत अधिकारयांनी ताबा घेतलेला असून त्यांची खाली नमूद कर्जदार व सह-कर्जदारांकडून घेणे असलेल्या थकबाकीच्या वसुलीसाठी दि. 02-03-2024 रोजी ''जशी आहे जेथे आहे'' व ''जशी आहे जे काही आहे'' आणि ''जे काही आहे तेथेच आहे'' तत्त्वावर विक्री करण्यात येईल. आरक्षित किंमत व बयाणा रक्कम खाली नमूद करण्यात आलेली आहे. याद्वारे सूचित करण्यात येते की विक्री पुढे ढकलण्यात/खंडित करण्यात न आल्यास, सदर अनामत मत्ता/मालमत्तेची दि. 02-03-2024 रोजी दु. 2 वाजता ई-लिलावाद्वारे विक्री करण्यात येईल. ई-लिलावात सहभागासाठी बयाणा रकमेचा डिमांड ड्राफ्ट असलेला मोहरबंद लिफाफा 01-03-2024 रोजी सायंकाळी 5 वाजेपर्यंत पर्यंत शाखेच्या पत्त्यावर म्हणजे टाटा कॅपिटल हाऊसिंग फायनान्स लि., एबीआयएल, पहिला मजला, अवंती रेसिडेन्सी, अभिनव चौक, टिळक रोड, पुणे 411030 येथे टीसीएचएफएल च्या प्राधिकृत अधिकारयांकडे पोचावयास हवा. अनामत मत्ता/ अचल मालमत्तेची विक्री ''जशी आहे जेथे आहे'' तत्त्वावर करण्यात येईल.

अ. क्र.	कर्ज खाते क्र.	कर्जदार/सह-कर्जदार/कायदेशीर वारस/कायदेशीर प्रतिनिधी/ जामीनदाराचे नाव	मागणी सूचनेनुसार रक्कम	आरक्षित किंमत	बयाणा रक्कम	ताब्याचा प्रकार
1	9994956	**श्री प्रकाश भास्करराव देशमुख, कन्सेप्ट बिल्डर्स चे प्रोप्रायटर आणि सह-कर्जदार - दिवंगत श्रीमती निशा देशमुख वाघमारे डेव्हलपर्स चे कायदेशीर वारस**	रु. 5,48,34,968/- (रुपये पाच कोटी अठ्ठेचाळीस लक्ष चौतीस हजार नऊशे अडुसष्ट फक्त) आणि 05-08-2022	रु. 29,69,69,400/- (रुपये एकोणतीस कोटी एकोणसाठ लक्ष एकोणसाठ हजार चारशे फक्त)	रु. 2,96,96,940/- (रुपये दोन कोटी शहाण्णव लक्ष शहाण्णव हजार नऊशे चाळीस फक्त)	प्रत्यक्ष

अचल मालमत्तेचे वर्णन:- ''कन्सेप्ट सिटी प्रोजेक्ट'' नावाच्या निवासी प्रोजेक्टचा भाग असलेल्या 91,363 चौ.फू. विक्रीयोग्य क्षेत्रफळ असलेल्या कन्सेप्ट सिटी प्रोजेक्टमधील बिल्डींग क्र. 3 चे 120 युनिट्स, प्लॉट क्र. ए-2 (1 ते 7 आणि 20 ते 25 जुना), ख.क्र. 5/2, मौजा गोटाडपांजरी, प.ह.न. 38ए, तालुका नागपूर (ग्रामीण), ग्रामपंचायत वेळा हरी च्या स्थानिक हद्दीत आणि नोंदणी जिल्हा उप-निबंधक, नागपूर च्या अधिकार-क्षेत्रात. चतु:सीमाः पूर्वेस- ख.क्र. 5/2 चा उर्वरित भाग, दक्षिणेस- ख.क्र. 5/1 व 9, पश्चिमेस-15.00 मी. रुंद रस्ता, उत्तरेस- 15.00 मी. रुंद रस्ता.

अ.क्र	टॉवर	विंग	युनिट क्र.	मजला	क्षेत्रफळ (स्के. फुट)
1	3	Amullyam	101	1	777
2	3	Amullyam	102	1	777
3	3	Amullyam	103	1	777
4	3	Amullyam	104	1	777
5	3	Amullyam	105	1	777
6	3	Amullyam	109	1	777
7	3	Amullyam	110	1	777
8	3	Amullyam	201	2	777
9	3	Amullyam	202	2	777
10	3	Amullyam	203	2	777
11	3	Amullyam	204	2	777
12	3	Amullyam	205	2	777
13	3	Amullyam	208	2	777
14	3	Amullyam	209	2	777
15	3	Amullyam	210	2	777
16	3	Amullyam	301	3	777
17	3	Amullyam	302	3	777
18	3	Amullyam	303	3	777
19	3	Amullyam	304	3	777
20	3	Amullyam	310	3	777
21	3	Amullyam	401	4	777
22	3	Amullyam	402	4	777
23	3	Amullyam	403	4	777
24	3	Amullyam	504	5	777
25	3	Aishwaryam	101	1	777
26	3	Aishwaryam	102	1	777
27	3	Aishwaryam	103	1	777
28	3	Aishwaryam	107	1	777
29	3	Aishwaryam	108	1	777
30	3	Aishwaryam	110	1	777
31	3	Aishwaryam	201	2	777
32	3	Aishwaryam	202	2	777
33	3	Aishwaryam	203	2	777
34	3	Aishwaryam	204	2	777
35	3	Aishwaryam	207	2	777
36	3	Aishwaryam	208	2	777
37	3	Aishwaryam	304	3	777
38	3	Aishwaryam	402	4	777
39	3	Aishwaryam	602	6	777
40	3	Amullyam	106	1	777
41	3	Amullyam	107	1	777
42	3	Amullyam	108	1	777
43	3	Amullyam	206	2	777
44	3	Amullyam	207	2	777
45	3	Amullyam	305	3	777
46	3	Amullyam	306	3	777
47	3	Amullyam	307	3	777
48	3	Amullyam	308	3	777
49	3	Amullyam	309	3	777
50	3	Amullyam	404	4	777
51	3	Amullyam	405	4	777
52	3	Amullyam	406	4	777
53	3	Amullyam	407	4	777
54	3	Amullyam	408	4	777
55	3	Amullyam	409	4	777
56	3	Amullyam	410	4	777
57	3	Amullyam	501	5	777
58	3	Amullyam	502	5	777
59	3	Amullyam	503	5	777
60	3	Amullyam	505	5	777
61	3	Amullyam	506	5	777
62	3	Amullyam	507	5	777
63	3	Amullyam	508	5	777
64	3	Amullyam	509	5	777
65	3	Amullyam	510	5	777
66	3	Amullyam	601	6	777
67	3	Amullyam	602	6	777
68	3	Amullyam	603	6	777
69	3	Amullyam	604	6	777
70	3	Amullyam	605	6	777
71	3	Amullyam	606	6	777
72	3	Amullyam	607	6	777
73	3	Amullyam	608	6	777
74	3	Amullyam	609	6	777
75	3	Amullyam	610	6	777
76	3	Aishwaryam	104	1	777
77	3	Aishwaryam	105	1	777
78	3	Aishwaryam	106	1	777
79	3	Aishwaryam	109	1	777
80	3	Aishwaryam	205	2	777
81	3	Aishwaryam	206	2	777
82	3	Aishwaryam	209	2	777
83	3	Aishwaryam	210	2	777
84	3	Aishwaryam	301	3	777
85	3	Aishwaryam	302	3	777
86	3	Aishwaryam	303	3	777
87	3	Aishwaryam	305	3	777
88	3	Aishwaryam	306	3	777
89	3	Aishwaryam	307	3	777
90	3	Aishwaryam	308	3	777
91	3	Aishwaryam	309	3	777
92	3	Aishwaryam	310	3	777
93	3	Aishwaryam	401	4	777
94	3	Aishwaryam	403	4	777
95	3	Aishwaryam	404	4	777
96	3	Aishwaryam	405	4	777
97	3	Aishwaryam	406	4	777
98	3	Aishwaryam	407	4	777
99	3	Aishwaryam	408	4	777
100	3	Aishwaryam	409	4	777
101	3	Aishwaryam	410	4	777
102	3	Aishwaryam	501	5	777
103	3	Aishwaryam	502	5	777
104	3	Aishwaryam	503	5	777
105	3	Aishwaryam	504	5	777
106	3	Aishwaryam	505	5	777
107	3	Aishwaryam	506	5	777
108	3	Aishwaryam	507	5	777
109	3	Aishwaryam	508	5	777
110	3	Aishwaryam	509	5	777
111	3	Aishwaryam	510	5	777
112	3	Aishwaryam	601	6	777
113	3	Aishwaryam	603	6	777
114	3	Aishwaryam	604	6	777
115	3	Aishwaryam	605	6	777
116	3	Aishwaryam	606	6	777
117	3	Aishwaryam	607	6	777
118	3	Aishwaryam	608	6	777
119	3	Aishwaryam	609	6	777
120	3	Aishwaryam	610	6	777

लिलावाच्या वेळी सर्व लोकांना सामान्यपणे व्यक्तीशः बोली सादर करण्याचे आवाहन करण्यात येते. याद्वारे कर्जदार/सह-कर्जदारांना पुढील सदर सूचनेच्या दिनांकापासून **30 दिवसांचे** आत व्याजासह एकूण थकबाकीचा भरणा करण्याची शेवटची संधी देण्यात येत असून तसे न केल्यास अचल मालमत्तेची वेळापत्रकानुसार विक्री करण्यात येईल. लिलावाच्या दिनांकाअगोदर वर नमूद थकबाकी रकमेचा व्याज व शुल्कांसह (विक्रीचा खर्चासह) प्राधिकृत अधिकारयाकडे भरणा करण्यात आल्यास किंवा सुरक्षित कर्ज, व्याज व शुल्काचा भरणा केल्याबाबतचा त्यांचे समाधान होईल असा पुरावा देण्यात आल्यास ई-लिलाव थांबविण्यात येईल.
या विक्रीच्या संदर्भात कोणतेही कर्तव्य बजावणारया अधिकारयास किंवा अशा इतर कोणत्याही व्यक्तीस प्रत्यक्ष किंवा अप्रत्यक्षपणे विक्री करण्यात येणारया मालमत्तेसाठी बोली देता किंवा काही हित साधता येणार नाही.
सदर विक्री ही सिक्युरिटी इंटरेस्ट (एनफोर्समेन्ट) रुल्स, 2002 मध्ये विहित करण्यात आलेल्या तसेच पुढील अटींच्या अधीन राहून करण्यात येईलः
सूचनाः मालमत्तांचा ई-लिलाव हा दिनांक 02-03-2024 रोजी दु. 2.00 ते 3.00 वाजेपर्यंत https://www.bankeauctions.in/ या पोर्टलच्या माध्यमातून घेण्यात येईल व यात प्रत्येकी 10 मिनिटांचे मर्यादित कालविस्तार असतील.
अटी व शर्तीः **1.** खाली परिशिष्टात देण्यात आलेला तपशील निम्नस्वाक्षरीकारांकडे उपलब्ध माहितीच्या आधारे देण्यात आलेला असून या घोषणेत काही चूक असल्यास, चुकीचे विधान करण्यात आल्यास किंवा काही गाळण्यात आल्यास त्यासाठी निम्नस्वाक्षरीकार जबाबदार असणार नाहीत. बोलीची रक्कम अथवा बोलीदारासंदर्भात काहीही वाद निर्माण झाल्यास तो लॉट सुरक्षित धनकोच्या संमतीने पुन्हा विक्रीस काढण्यात येईल. **2.** सदर मालमत्तेची आरक्षित किमतीपेक्षा कमी रकमेस विक्री करण्यात येणार नाही. **3.** बोली वृद्धी रक्कम रु. 1,00,000/- (रुपये एक लक्ष फक्त) असेल. **4.** सदर मालमत्तेच्या खरेदीसाठी प्रस्तुत करण्यात येणारया सर्व बोली डिमांड ड्राफ्टच्या स्वरूपातील ''टाटा कॅपिटल हाऊसिंग फायनान्स लि.'' यांचे नावे काढण्यात आलेल्या आणि शाखा कार्यालयाच्या पत्त्यावर देय असलेल्या बयाणा रकमेसह सादर कराव्यात. बयाणा रकमेचा एनईएफटी/आरटीजीएस/आयएमपीएस द्वारे भरणा करण्यासाठी कृपया प्राधिकृत अधिकारयांशी संपर्क साधावा. अयशस्वी बोलीदारांची बयाणा रक्कम लिलावानंतर परत करण्यात येईल. **5.** सर्वोच्च बोलीदार बोली देण्यास पात्र असल्यास आणि त्याने प्रस्तुत केलेली बोलीची रक्कम आरक्षित किमतीपेक्षा कमी नसल्यास त्यास लॉटचा खरेदीदार घोषित करण्यात येईल. सर्वोच्च बोलीदाराने प्रस्तुत केलेली बोली रक्कम अत्यंत कमी वाटत असल्यास ती बोली फेटाळण्याचा अधिकार ''प्राधिकृत अधिकारयास'' असेल. **6.** नमूद केलेल्या कारणांसाठी विक्री बरखास्त करण्याचा/खंडित करण्याचा अधिकार ''प्राधिकृत अधिकारया''स असेल. **7.** आधीच वेळ घेऊन 15-02-2024 रोजी स. 11 ते सायं. 5 वाजेपर्यंत मालमत्तेची पाहणी करता येईल. **8.** यशस्वी बोलीदार घोषित करण्यात आलेल्या व्यक्तीस अशी घोषणा करण्यात आल्यानंतर लगेच बयाणा रक्कम धरून खरेदी किमतीच्या 25 टक्के रक्कम ''प्राधिकृत अधिकारया''कडे 24 तासांच्या जमा करावी लागेल आणि ही रक्कम जमा न केल्यास सदर मालमत्ता पुन्हा लिलावात/खाजगी तहाद्वारे पुन्हा विक्रीस काढण्यात येईल. **9.** वर नमूद केल्याप्रमाणे सुरुवातीची रक्कम जमा करण्यात आल्यास खरेदी रकमेपैकी उर्वरित देय रक्कम खरेदीदारास मालमत्तेच्या विक्रीची निश्चिती होण्याच्या दिनांकापासून 15 दिवसांचे आत (विक्रीचा दिनांक सोडून) ''प्राधिकृत अधिकारया''कडे जमा करावी लागेल किंवा 15व्या दिवशी रविवार किंवा सुटीचा दिवस येत असल्यास त्यापुढील दिवशी जमा करावी लागेल. **10.** वर नमूद कालावधीत भरणा न केल्यास विक्रीची पुन्हा घोषणा करण्यात आल्यानंतर सदर मालमत्तेची पुनर्विक्री करण्यात येईल. तोवर भरलेली रक्कम टाटा कॅपिटल हाऊसिंग फायनान्स लिमिटेड द्वारे जप्त करण्यात येईल अशी कसूर करणारया खरेदीदारास मालमत्तेवर किंवा पुढे त्या मालमत्तेची ज्या रकमेस विक्री करण्यात येईल तिच्या कोणत्याही भागावर कोणताही दावा सांगता येणार नाही. **11.** मालमत्तेवरील टाटा कॅपिटल हाऊसिंग फायनान्स लिमिटेड यांना ज्ञात असलेले बोजेः वरील मालमत्तेच्या वर्णनात नमूद केल्याप्रमाणे. मालमत्तेवरील दावे आणि तिचे स्वरूप व मूल्य यावर परिणाम करू शकणारा इतर तपशीलः वर नमूद केल्याप्रमाणे. इच्छुक बोलीदारांनी मालमत्ता कर, वीज बिल इ. सह वैधानिक देणी इ. सारख्या मालमत्तेवरील बोज्यांच्या संदर्भात स्वतंत्रपणे चौकशी करावी. **12. इतर कोणताही तपशील किंवा ई- -लिलावाच्या ऑनलाइन प्रशिक्षणासाठी संभाव्य बोलीदार आमचे सेवा पुरवठादार मे. सी1 इंडिया प्रा.लि., पत्ताः सी1 इंडिया प्रा.लि., तिसरा मजला, प्लॉट क्र. 68 सेक्टर-44, गुडगाव, हरयाणा-122003 मोबा.: 8866682937 आणि फोनः 7291981124 / 1125 / 1126, ईमेल आयडीः gujarat@c1india.com / 8588983696 किंवा मनीष बन्सल, ईमेल आयडीः Manish.Bansal@tatacapital.com, प्राधिकृत अधिकारी मोबाईल क्र.: 8588983696 यांचे मार्फत संपर्क साधू शकतात. कृपया आपले प्रश्न, शंका 9999078669 या व्हॉट्सॲप क्रमांकावर पाठवावेत.** **13.** सर्वोच्च घोषित करण्यात आलेल्या बोली रकमेवर सर्वोच्च बोलीदारास 1% दराने टीडीएस द्यावा लागेल. हा भरणा सर्वोच्च बोलीदारास मालक/ कर्जदाराच्या पॅनमध्ये करावा लागेल आणि चलन ची प्रत आमच्या कंपनीकडे सादर करावी लागेल. **14.** वरील तपशीलासाठी सुरक्षित धनकोच्या वेबसाईटवर दिलेली https://surl.li//prrejही लिंक पाहावी. **15.** कृपया ही लिंकसुद्धा पाहावीः **https://www.tatacapital.com/property-disposal.html**
कृपया लक्षात घ्यावे की टीसीएचएफएल ने या मालमत्तेच्या विक्री/लिलावासाठी वर नमूद लिलाव भागीदारशिवाय इतर कोणत्याही ब्रोकर/एजंटची नियुक्ती केलेली नाही. कृपया इच्छुकांनी या संदर्भातील कोणत्याही चौकशीसाठी केवळ निम्नस्वाक्षरीकार प्राधिकृत अधिकारयांशी संपर्क साधावा.

दिनांकः 31-01-2024
स्थानः नागपूर
स्वा/-
प्राधिकृत अधिकारी - टाटा कॅपिटल हाऊसिंग फायनान्स लि.

◆ *पाहिजेत* ◆

दिशा बहुउद्देशिय शिक्षण, पर्यटन व पर्यावरण विकास संस्था, रामटेक व्दारा संचालित

रविकांत रागीट प्रशासकीय महाविद्यालय, रामटेक

मौदा रोड, रामटेक, जि. नागपूर-441106. मो. नं. 9422816552
महाराष्ट्र शासन मान्यता प्राप्त आणि कविकुलगुरू कालिदास संस्कृत विद्यापीठ,रामटेकशी संलग्नीत.
(महाविद्यालयाचे स्थापना वर्ष 2001 विद्यापीठाचे पत्र क्रं. ककासवि/विद्या/संलग्नीकरण/2001/566 दिनांक 18 जुलै 2001)
(कायमविना अनुदानित तत्वावर)

अ. क्र.	पद	एकूण पदे	पदाचे स्वरूप	संवर्ग	पात्रता
बी.ए. प्रशासकीय सेवा (शिक्षकेत्तर कर्मचारी)					
01	मुख्य लिपीक	01	पूर्णकालिक	खुला	महाराष्ट्र शासनाच्या नियमानुसार
02	वरिष्ठ लिपीक	01	पूर्णकालिक	खुला	
03	कनिष्ठ लिपीक	02	पूर्णकालिक	1 खुला/1 अनु. जाती	
04	लायब्ररी अटेंडन्स	01	पूर्णकालिक	खुला	
05	शिपाई	05	पूर्णकालिक	3 खुला/ 1 अनु.जाती. 1 ओबीसी	
06	चौकीदार	02	पूर्णकालिक	1 खुला/1 अनु. जाती	

शैक्षणिक अर्हता : 1. ईच्छुक पात्र उमेदवारांनी अर्ज आणि शैक्षणिक दस्तावेजाच्या झेरॉक्स साक्षंकीत प्रतिसह व 2 पासफोटो कॉलेजच्या पत्त्यावर पिनकोडसह दिनांक 15/02/2024 पर्यंत प्राप्त होईल असे पाठवावे.
3. शासन नियमानुसार दिव्यांगाना प्राधान्य दिले जाईल व सामाजिक आरक्षण शासन नियमानुसार राहील.

अध्यक्ष
दिशा बहुउद्देशिय शिक्षण, पर्यटन व पर्यावरण विकास संस्था, रामटेक
मो.: 8149312252

प्राचार्य (कार्यकारी)
रविकांत रागीट प्रशासकीय महाविद्यालय, रामटेक
मो.: 8208674391

ANUP

◆ *पाहिजेत* ◆

दृष्टी बहुउद्देशिय शिक्षण, पर्यटन व पर्यावरण विकास संस्था, रामटेक व्दारा संचालित

दमयंतीताई देशमूख बी.एड्. कॉलेज, रामटेक

मौदा रोड, रामटेक, जि. नागपूर-441106. मो. नं. 9422816552
महाराष्ट्र शासन, एनसीटीई, मान्यता प्राप्त आणि कविकुलगुरू कालिदास संस्कृत विद्यापीठ, रामटेकशी संलग्नीत स्थापना वर्ष 2002
(कायम विना अनुदानित तत्वावर)

अ. क्र.	पद	विषय	एकूण पदे	पदाचे स्वरूप	संवर्ग	पात्रता
01	प्राचार्य	–	01	पूर्णकालिक	खुला	UGC, महाराष्ट्र सरकार आणि कविकुलगुरू कालिदास संस्कृत विद्यापीठ रामटेकच्या नियमानुसार
02	ग्रंथपाल	–	01	पूर्णकालिक	खुला	
03	शारिरीक शिक्षक	–	01	पूर्णकालिक	खुला	
बी.एड्.(शिक्षाशास्त्री)						
01	सहायक प्राध्यापक	प्रास्पेक्टीव्ह इन एज्यूकेशन	02	पूर्णकालिक	1 खुला 1 अनु.जाती	
02	सहायक प्राध्यापक	पॅडागॉगी – अ) संस्कृत	01	पूर्णकालिक	खुला	
		ब) सोशल सायन्स	01	पूर्णकालिक	खुला	
		क) सायन्स	01	पूर्णकालिक	खुला	
		ड) गणित	01	पूर्णकालिक	खुला	
		इ) इंग्रजी/मराठी/हिंदी	01	पूर्णकालिक	खुला	
		ई) फाईन आर्टस	01	पूर्णकालिक	खुला	

शैक्षणिक अर्हता : 1. सेवा शर्ती आणि वेतनश्रेणी महाराष्ट्र शासन, विद्यापीठ अनुदान आयोग आणि कविकुलगुरू कालिदास संस्कृत विद्यापीठ, रामटेक यांच्या विद्यमान नियमानुसार असेल.
2. ईच्छुक पात्र उमेदवारांनी अर्ज आणि शैक्षणिक दस्तावेजाच्या झेरॉक्स साक्षंकीत प्रतिसह व 2 पासफोटो कॉलेजच्या पत्त्यावर पिनकोडसह दिनांक 15/02/2024 पर्यंत प्राप्त होईल असे पाठवावे.
3. शासन नियमानुसार दिव्यांगाना प्राधान्य दिले जाईल. व सामाजिक आरक्षण शासन नियमानुसार राहील.

अध्यक्ष
दृष्टी बहुउद्देशिय शिक्षण, पर्यटन व पर्यावरण विकास संस्था, रामटेक
मो.: 9422816552, 8149312252

प्राचार्या, (कार्यकारी)
दमयंतीताई देशमूख बी.एड्. कॉलेज, रामटेक
मो.: 8208674391

ANUP

आयडीएफसी फर्स्ट बँक लिमिटेड

IDFC FIRST Bank

(पूर्वी आयडीएफसी फर्स्ट बँक लिमिटेड आणि आयडीएफसी बँक लिमिटेड सोबत विलीन)
सीआईएन : L65110TN2014PLC097792
नोंदणीकृत कार्यालयः केआरएम टॉवर्स, 8 वा मजला, हॅरिंग्टन रोड, चेटपेट, चेन्नई-600031. दूरध्वनीः +91 44 4564 4000 I फैक्सः +91 44 4564 4022.

अनुच्छेद IV [नियम 8(1)] ताबा नोटीस (स्थावर संपत्ती साठी)

ज्याप्रकारे खालील स्वाक्षरीकर्ता **आयडीएफसी फर्स्ट बँक लिमिटेड (पूर्वी आयडीएफसी फर्स्ट बँक लिमिटेड आणि आयडीएफसी बँक लिमिटेड सोबत विलीन)** येथील अधिकृत अधिकारी आहे आणी सिक्योरिटायजेशन एन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स एन्ड एन्फोर्समेंट ऑफ सिक्योरिटी इन्ट्रेस्ट एक्ट 2002 प्रमाणे त्यांना कलम 13(12) ज्यास नियम 3 प्रमाणे सिक्योरिटी इन्ट्रेस्ट (एन्फोर्समेंट) नियम 2002 प्रकारे दिलेल्या अधिकारांचा वापर करत हे मागणी नोटीस **दिनांक 20-09-2018** ला पाठवले होते ज्यात कर्जदार, सहकर्जदार आणी जामीनदार **1 मंगेश देवीचंद माकडे 2 प्राची एम माकडे** यांना उत्तर देण्यासाठी पाठवले असून नोटीस मधील दिलेली रक्कम **रु. 31,60,256.88/- (रु. एकतीस लाख, साठ हजार दोनशे छप्पन आणी पैसे अट्ठ्याएँशी फक्त) दि. 17-09-2018** साठी असून या मागणी नोटिसच्या प्राप्तिनंतर 60 दिवसांच्या आत भरायचे होते.
कारण कर्जदार ही रक्कम भरण्यास अयशस्वी झाले आहेत, आता हे नोटिस कर्जदार आणी सार्वजनिक रीत्या जनते समोर खालील स्वाक्षरीकर्त्याकडून आणले गेले असून या संपत्तीसंबंधी भौतिक ताबा घेण्याबद्दल असून, ज्यासंबंधी तपशिल खालील प्रमाणे आहे आणी या कार्रवाईत, उप कलम (4), कलम 13 प्रावधानातील नियम 8 प्रमाणे सिक्योरिटी इन्ट्रेस्ट (एन्फोर्समेंट) नियम 2002 प्रमाणे **24 जानेवारी 2024** ला प्राप्त अधिकाराचा वापर केला जात आहे.
विशेषतः कर्जदारांना आणि सर्वसाधारणपणे जनतेला याद्वारे सावध केले जाते की या संपत्तीसंबंधी व्यवहार करू नये आणि यासंबंधी कोणताही व्यवहार **आयडीएफसी फर्स्ट बँक लिमिटेड (पूर्वीचे आयडीएफसी फर्स्ट लिमिटेड आणि आयडीएफसी बँक लिमिटेडमध्ये विलीन झालेल्या) च्या शुल्काच्या अधीन असेल. यासंबंधी रक्कम 31,60,256.88/- (रुपये एकतीस लाख साठ हजार दोनशे छप्पन आणि पैसे अट्ठ्याएँशी फक्त)** आणि त्यावरील व्याज ही आहे. सुरक्षित मालमत्तेची पूर्तता करण्यासाठी उपलब्ध वेळेनुसार, कायद्याच्या कलम 13 च्या उप-कलम (8) च्या तरतुदींकडे कर्जदाराचे लक्ष वेधले जाते.

स्थावर मालमत्तेचे वर्णन

संपत्ती संबंधी सर्व प्रकार ज्यात सामील आहेत, डुप्लेक्स नंबर-2 ए, पहिला मजला, प्लॉट नंबर-2, मौजा चणकापूर, खापरखेडा, तेहसील सावनेर जिल्ला नागपूर, महाराष्ट्र-441102. **सीमा : उत्तर : भूखंड क्रमांक-01, पूर्व : खसरा क्रमांक-17814, दक्षिण : भूखंड क्रमांक-03, पश्चिम : रस्ता**

तारीखः 24 जानेवारी 2024.
स्थान : नागपूर
कर्ज खाते क्रमांक : 13373665
स्वा/-
अधिकृत अधिकारी
आयडीएफसी फर्स्ट बँक लिमिटेड
(पूर्वी आयडीएफसी फर्स्ट बँक लिमिटेड आणि आयडीएफसी बँक लिमिटेड सोबत विलीन)

प्रपत्र अ
जाहीर घोषणा

(भारतीय नादारी व दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) नियम, 2016 मधील नियम 6 अंतर्गत)

टीअँडयू सिस्टम्स ऑटोमोबाईल्स प्रायव्हेट लिमिटेडच्या घेणेकऱ्यांनी लक्ष द्यावे

संबंधित तपशील

1.	कॉर्पोरेट देणेकरयाचे नाव	टीअँडयू सिस्टम्स ऑटोमोबाईल्स प्रायव्हेट लिमिटेड
2.	कॉर्पोरेट देणेकरयाच्या स्थापनेचा दिनांक	15/09/2009
3.	ज्यांचे अंतर्गत कॉर्पोरेट देणेकरी नोंदणीकृत आहे त्या प्राधिकरणाचे नाव	आरओसी मुंबई
4.	कॉर्पोरेट देणेकरयाचा कॉर्पोरेट ओळख क्र. / मर्यादित दायित्व ओळख क्र.	U52190MH2009PTC195795
5.	कॉर्पोरेट देणेकरयाच्या नोंदणीकृत व मुख्य कार्यालयाचा पत्ता	56, स्टेट बँक कॉलनी, गोपाल नगर, नागपूर, महा 440022, भारत
6.	कॉर्पोरेट देणेकरयाच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	सीआयआरपी आदेश दि. 09.01.2024 रोजी देण्यात आला आदेश 29.01.2024 रोजी प्राप्त झाला / कळविण्यात आला
7.	नादारी निराकरण प्रक्रिया समाप्त होण्याचा अंदाजे दिनांक (आदेश देण्याच्या दिनांकापासून 180 दिवस)	07.07.2024
8.	अंतरिम निराकरण व्यावसायिक म्हणून काम पाहणारया दिवाळखोरी व्यावसायिकाचे नाव व नोंदणी क्रमांक	नाव-आयपी. मेघा अग्रवाल (सिनर्जी इनसॉल्व्हन्सी प्रोफेशनल्स एलएलपी मधील भागीदार) नोंदणी क्रमांक IBBI/IPA-001/IP-P01456/2018-19/12272
9.	अंतरिम निराकरण व्यावसायिकाचा बोर्डाकडे नोंदणी असलेला पत्ता व ई-मेल	पत्ता-001, शिवरंजीनी अपार्टमेंट, कॉंग्रेस नगर गार्डन सर्कल, कॉंग्रेस नगर, नागपूर-440012 (म.रा.) ईमेल: ip.meghaagrawal@gmail.com
10.	अंतरिम निराकरण व्यावसायिकाशी पत्रव्यवहार करण्यासाठी वापरावयाचा पत्ता व ईमेल	सिनर्जी इनसॉल्व्हन्सी प्रोफेशनल्स एलएलपी प्लॉट क्र. 72, अंजनेय निवास, ड्यू ट्रिनीटी हॉस्पिटलसमोर, हिंदुस्तान कॉलनी, साई मंदिरजवळ, वर्धा रोड, नागपूर 440015. ईमेल: cirp.tusystems@gmail.com
11.	दावे सादर करण्याचा शेवटचा दिनांक	12/02/2024
12.	अंतरिम निराकरण व्यावसायिकाने निश्चित केलेले अनुच्छेद 21 मधील उप-विभाग (6अ) च्या कलम (ब) अंतर्गत घेणेकरयांचे वर्ग	उपलब्ध नाही
13.	एखाद्या वर्गातील घेणेकरयांचे अधिकृत प्रतिनिधी म्हणून काम पाहणारे म्हणून ओळखे असलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	उपलब्ध नाही
14.	(अ) संबंधित प्रपत्रे आणि (ब) अधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत	वेबलिकः-https://www.ibbi.gov.in/home/downloads प्रत्यक्ष पत्ता : उपलब्ध नाही

याद्वारे सूचित करण्यात येते की राष्ट्रीय कंपनी विधी न्यायाधिकरणयांनी **टीअँडयू सिस्टम्स ऑटोमोबाईल्स प्रायव्हेट लिमिटेड** यांची कॉर्पोरेट निराकरणप्रक्रिया सुरु करण्याचे आदेश दिले आहे